## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 841 OF 2017 IN APPEAL NO. 328 OF 2017

Dated: <u>6<sup>th</sup> December, 2017</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

M/s Omega Infraengineers Pvt. Ltd. Vs.				Appellant(s)
Punjab State Electricity Regulatory Commission & Ors.				Respondent(s)
Counsel for the Appellant (s) :	Μ	Ir. Tajender K. Joshi		
Counsel for the Respondent(s) :	Μ	Ir. Sakesh Kumar for R-1		
	Μ	ls. Swapna Seshadri ls. Neha Garg ls. Rea Luthra for R-2		
		Ir. Aadil Singh Boparai Is. Nooreen Sarna for R-3	3	

## <u>ORDER</u>

The learned counsel appearing for Respondent No.3 seeks some reasonable time to enable him to file reply in the Registry. Accordingly, he may file the same on or before 11.12.2017 after serving copy on the other side.

As agreed by the learned counsel for the parties, list the IA for hearing on <u>12.12.2017.</u>

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

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